

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 280/MP/2022

- Subject** : Petition under Sections 79(1) (f) and 79(1) (k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and Sharing of Inter-State Transmission System Charges and Regulations 111 to 113 and 115 of Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 directing NLDC to implement the provisions of 2020 Sharing Regulations and Detailed Procedure and to exclude the quantum drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses.
- Date of Hearing** : 13.4.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Company of Karnataka Limited
- Respondents** : Power System Operation Corporation Ltd. & Ors.
- Parties Present** : Shri S. Vallinayagam, Advocate, PCKL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Shri Ajay Dahiya, CTUIL
Shri Nishayvat Kislay, CTUIL
Shri Bhanu Prakash Pandey, CTUIL
Shri Alok Mishra, NLDC
Shri Sanny Macha, NLDC



Record of Proceedings

The present petition is filed by Power Company of Karnataka Limited (PCKL) for directions to NLDC to exclude the quantum drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses of the Petitioner, in accordance with 2020 Sharing Regulations and the Detailed Procedure.

2. Learned counsel for the Petitioner and learned counsel for the CTUIL made detailed submissions and they sought two weeks' time to file their Written Submissions.

3. The Commission observed that in terms of RoP dated 21.2.2023, no information has been filed by CTUIL. The Commission again directed the CTUIL to furnish the following information on an affidavit by 5.5.2023 with a copy to the other parties:

- (i) Copy of LTA granted to NTPC Kudgi TPS.
- (ii) Whether intra-State transmission system has been planned and commissioned to evacuate power from NTPC Kudgi TPS? If yes, for what quantum? What was the LTA quantum that NTPC Kudgi TPS applied for?

4. The Commission allowed the Petitioner and CTUIL to file their Written Submissions by 5.5.2023, with a copy of the same to each other. The Commission also directed the parties to comply with the directions within the specified timeline and observed that no further extension of time will be allowed.

5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Joint Chief (Law)

